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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No.297 of 2010

Benudhar Behera Applicant
-Versus-
Union of India & Ors. Respondents

1. Order dated: the 3rd June, 2010.

C O R A M:
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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It is the positive case of the applicant that though the Applicant has been rendering uninterrupted service since 12 years on casual basis under the Respondents and his name has been shown in the list of casual employees working under the Respondents at Annexure-A/2 series he has not been granted temporary status as per the instructions of the Government of India issued on the subject from time to time. Further stand of the Applicant is that his case is fully covered by the order of this Tribunal dated 03.02.2010 in OA No.539/2009 directing as under:

“3. On perusal of record, it is seen that the representation of the applicant under Annexure-4 is stated to be pending with the Respondents and it is the specific case of the applicant that his case is fully covered by the above two decisions. In view of the above, without going into the merit of the matter, this OA is hereby disposed of by directing the Respondents to consider the case of the Applicant for granting the benefit, if at all it has been granted to the applicants in other cases referred to above or would be granted pursuant to the direction of this Tribunal which was confirmed by the Hon'ble High Court of Orissa provided the applicant case is covered by the earlier cases. This exercise, the Respondents shall have to do within a period of ninety days from the date of receipt of this order. No costs.

In view of the above and in view of the fact that no decision has been communicated by the Respondents on the representation of the applicant under Annexure-A/9, this Original Application is disposed of at the admission stage with direction to the Respondents also to examine the case of the

applicant in the light of the direction made by this Tribunal in order dated 03.02.2010 in OA No.539/2009 filed by Taranisen Pradhan v Union of India and others and communicate the decision of the Respondents to the Applicant within a period of ninety days from the date of receipt of this order.

Send copies of this order along with copies of the OA to the Respondents.


(C.R. Mohapatra)
Member(Admn.)